

भारत सरकार, वित्त मंत्रालय, राजस्व विभाग सीमा शुल्क प्रधान आयुक्त का कार्यालय हवाई अड्डा और एयर कार्गी कॉंप्लेक्स आयुक्तालय

एयर इंडिया साट्स एयर फ्रीटटर्मिनल, दूसरा तल, देवनहल्ली, बेंगलूर- ५६०३००

GOVERNMENT OF INDIA, MINISTRY OF FINANCE, DEPARTMENT OF REVENUE,
OFFICE OF THE PRINCIPAL COMMISSIONER OF CUSTOMS:
AIRPORT AND AIR CARGO COMPLEX COMMISSIONERATE:
AIR INDIA SATS AIR FREIGHT TERMINAL:
2ND FLOOR: DEVANAHALLI: BENGALURU - 560300

Email ID:cusaccblr.tech@gov.in / commrapacc-cusblr@nic.in

PUBLIC NOTICE NO.02/2021-DATED:08.01.2021 DIN: 20210172MP000000FB33

Subject: Import and export of vaccines in relation to COVID-19 through Courier -Reg.

Attention of the Importers, Exporters, Courier Companies, Custodians, PGAs and all other Stakeholders is invited to a wide range of facilitation measures extended by the Department to overcome difficulties especially due to the COVID 19 pandemic..

- 2. The COVID-19 pandemic has posed unprecedented challenges to Customs and other administrations the world over. Right from the onset of the pandemic, the Board has been taking various measures to keep courier import-export supply chains operational and ensure that critical goods are released expeditiously by the Customs. In this context the Board notes that efficient clearance and distribution of vaccines would be a critical requirement in the collective fight against the COVID-19 pandemic. The challenges in doing so are heightened by the fact that the vaccines need to be stored and transported under controlled temperatures and there are multiple stakeholders involved in this process. This necessitates putting in place await cross-border procedures for speedy evacuation of the vaccines. Accordingly, the CBIC has proactively reviewed the extant process for cross-border movement of goods and focused on especially facilitating the Customs clearance of imported/ export of vaccines relating to COVID -19.
- 3. In order to facilitate the import/ export of vaccines in relation to COVID -19 through Courier, at locations where the Express Cargo Clearance System (ECCS) is operational, the CBIC has issued the Courier Imports and

Exports (Electronic Declaration and Processing) Amendment Regulations, 2020. These new regulations amend the Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010 to provide the following:

- (i) Imports of and exports of vaccines in relation to COVID 19 has been allowed without any value limitation.
- Since the vaccines will be imported in durable containers equipped (ii) with the requisite temperature monitoring and tracking devices, subregulation (3) of regulation 6 and the declaration Form H (CSB IV) of the Regulations have been suitably amended to provide for the export of the durable container including accessories thereof, imported in relation to COVID-19 vaccines. The clarifications contained in Circular No. 51/2020-Customs, dated 20.11.2020 would apply for the temporary importation and re-export of the durable containers including accessories thereof imported in relation to the COVID-19 vaccines through Courier. Care should be taken to ensure compliance with the procedure contained in said Circular including execution of a continuity bond, declaration of the durable containers and accessories thereof as a separate item in the Customs declaration during import and re-export. Importers may be advised to indicate the unique identifier of the container and the accessories during import in the Courier Bill of Entry (CBE-XIV) and also at the time of re-export in the Courier Shipping Bill (CSB IV) for facilitating clearance.
- 4. Since multiple stakeholders will be involved in the process of clearance of the vaccines, effective coordination among the stakeholders would be necessary. Hence, the following Task Force is formed and shall adopt a coordinated approach for efficient clearance of vaccines relating to COVID-19. The details of the Task Force, and the name, designation and contact details as below;

S1	Name of the	Designation	Contact No.
No.	officers/contact person		Contact No.
1	Shri. M .J Chethan	Joint Commissioner	9555849677
2	Shri. Harikrishna	Deputy Commissioner	9910520258
3	M/S. DHL Express India Pvt Ltd., Shri. Shivpal Singh	Clearance Manager	9999672975
4	M/S. Express Industry council of India Shri. Kusumakar	Operational Manager	9945155972
5	M/s UPS Express Pvt Ltd Shri. BottaKiran	Manager	080-46177905
6	M/s FedEx Express Pvt Ltd Bikram Singh Rana	Operational Manager	9711739298
7	Airlines Shri. Tej Singh		9880104903
8	Shri. Mahesh	Additional Drug Controller	8291693733

5. The above is brought to the notice of all the concerned. Difficulties, if any, may be brought to the notice of Deputy Commissioner (Courier), Air Port and Air Cargo Complex Commissionerate, Devanahalli, Bengaluru, E-mail-:commrapacc-cusblr@nic.in/courier-bacc@gov.in. Telephone Nos: 080-667856602/080-66785640.

(ASHOK) PRINCIPAL COMMISSIONER

Copy submitted to:

The Chief Commissioner of Customs, Bengaluru Zone, C.R. Building, Bengaluru

Copy to:

1) All the ADCs/JCs/DCs/ACs, Airport & ACC Commissionerate, Bengaluru

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- 2) Federation of Karnataka, Chamber of Commerce & Industry (FKCCI), No.9996, Kempegowda Road, Gandhinagar, Bengaluru
- 3) Bangalore Customs Brokers Association, No.71, Cargo Village, B-Block, Bengaluru International Airport, Devanahalli, Bengaluru
- 4) All Airlines through Association.
- 5) Federation of Indian Export Organization (FIEO),Ist Floor,VITC Building, Kasturba Road, Bengaluru
- 6) All Custodians.
- 7) Bengaluru Customs Website
- 8) Notice Board.
- 9) All Courier Agencies Operating at Bengaluru (through Courier Association)
- 10) Master file